

LOVENEET HANDA

Voluntary Liquidator

Senra Tech Private Limited

CIN: U74999DL2017PTC317865

Communication Address: 201, 2nd Floor, Park View Complex 48, near Reliance Fresh, Hasanpur, I.P. Extension, Patparganj, Delhi 110092

E-Mail Id: liquidation.senratech@gmail.com

Reg. No. IBBI/PA-002/IP-N01048/2020-2021/13386

AFA valid upto- 31st December, 2026

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF [SENRA TECH PRIVATE LIMITED]

1.	NAME OF CORPORATE PERSON	Senra Tech Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	19/05/2017
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC - Delhi Incorporated under the Provisions of Companies Act, 2013.
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY	U74999DL2017PTC317865
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	REGD. OFFICE: N-161, 5TH FLOOR, YUSUF SARAI, GAUTAM NAGAR NALA, NEW DELHI - 110049 PRINCIPAL OFFICE: N.A.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	8 th January 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Loveneet Handa 201, 2 nd Floor, Park View Complex 48, near Reliance Fresh, Hasanpur, I.P. Extension, Patparganj, Delhi 110092 E-mail; liquidation.senratech@gmail.com loveneet.cs@gmail.com Contact No. 9818664478 IP Registration No.: IBBI/PA-002/IP-N01048/2020-2021/13386
8.	LAST DATE FOR SUBMISSION OF CLAIMS	7 th February 2026

Notice is hereby given that Senra Tech Private Limited has commenced voluntary liquidation on 8th January, 2026. The stakeholders of Senra Tech Private Limited are hereby called upon to submit proof of their claims, on or before 7th February 2026, to the liquidator at the address and email id mentioned against item 7.



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Extension, Patparganj, Delhi 110092

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The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, post or electronically.

Submission of false or misleading proofs of claim shall attract penalties.



Loveneet Handa

Voluntary Liquidator

Senra Tech Private Limited

(Under Voluntary Liquidation)

IP Registration No: IBBI/PA-002/IP-N01048/2020-2021/13386

Date: 11th January, 2026

Place: Delhi

"IMPORTANT"

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वसूली अधिकारी का कार्यालय
ऋण वसूली अधिकरण—I।, चंडीगढ़
 प्रथम तल एससीओ 33-34-35
 सेक्टर-17ए, चंडीगढ़-160017

सुदृढपत्र
 यह सुदृढपत्र किसी उद्घोषणा नोटिस RC No. 387/2019 — बैंक ऑफ इंडिया बनाम गोवर्धन एन। फार्म के संबंध में है, जो इस समाचारपत्र में 11.12.2025 को पृष्ठ 17 पर प्रकाशित हुआ था। इस नोटिस में धरोहर राशि जमा करने की तिथि 04.12.2025 के बजाय **04.02.2026** पड़ा जाए। बाकी सभी विवरण वही रहेंगे।

वसूली अधिकारी—I, डीआरटी—II, चंडीगढ़

To Whomsoever it may Concern

This is hereby informed that the mother of Dr. Arun Malik resident of Flat 303, Bajrang CGHS Society, Sector 43, Gurgaon, namely Mrs. Bimla Devi wife of Late Sh. Satya Prakash Malik died on 25.06.2015, and his father Mr. Satya Prakash Malik son of late Sh. Satpal Arya died on 29.11.2016, and brother namely Mr. Varun Malik son of Late Sh. Satya Prakash Malik died on 14.01.2021, all are residents of 406, Karmyogi Apartment, Sector 10-A, Gurgaon, respectively. After the death of above mentioned three legal heirs, Dr. Arun Malik is the only owner and in possession of all the estates left by them being the sole successor and legal heir. If anyone has any objection may file his objections to Sub-Registrar, Tehsil Wazirabad, District Gurgaon.



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EDUCATION (IAS & PMT ACADEMIES)

FRIENDS PUBLICITY SERVICE 23287653, 23276901, 9212008155

For CAD enquiries please contact :

ROHIT JOSHI 9818505947, **ABHINAV GUPTA** 9910035901

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प्रारूप ए
सार्वजनिक घोषणा
 (भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (रेस्ट्रिक्टेड परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अधीन)

सैनरा टेक प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

क्रमांक	कांफिरेट व्यक्ति का नाम	सैनरा टेक प्राइवेट लिमिटेड
1	कांफिरेट व्यक्ति के निगमन की तिथि	19 मई, 2017
2	प्राधिकृत जिसके अधीन कांफिरेट व्यक्ति निर्गमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली (कंपनी अधिनियम, 2013 के प्रावधानों के तहत निर्गमित)
4	कांफिरेट पदचान संख्या / सीमित देयता पदचान कांफिरेट लोगों की संख्या	U74999DL2017PTC317865
5	कांफिरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	पंजीकृत कार्यालय: एन-161, 5वीं मंजिल, प्लसफ सराय, ग्रीतम नगर नाला, नई दिल्ली - 110049 प्रधान कार्यालय: लागू नहीं
6	कांफिरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	08 जनवरी, 2026
7	परिसमापक का नाम, पता, ई-मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	नाम: लवनीत हांडा पता: 201, दूसरी मंजिल, पार्क यू कॉम्प्लेक्स 48, रिलायंस क्रेडा के पास, हसनपुर, आई पी, एक्सटेंशन, नएपड़गंज, दिल्ली 110092 ईमेल: liquidation.senratech@gmail.com loveenet.cs@gmail.com संपर्क नंबर : 9819664478 पंजी. सं.:IBBI/PA-002/IP-NO1048/2020-2021/13386
8	दावे जमा करने की अंतिम तिथि	07 फरवरी, 2026

सैनरा टेक प्राइवेट लिमिटेड के हितधारकों को 07 फरवरी 2026 को या उससे पहले अपने दावों का प्रमाण प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदार इलेक्ट्रॉनिक माध्यम से अपने दावों का प्रमाण केवल क्रमांक संख्या 7 में उल्लिखित ईमेल आईडी पर प्रस्तुत करेंगे। अन्य सभी हितधारक व्यक्तिगत रूप से, बैंक द्वारा या इलेक्ट्रॉनिक माध्यमों से दावों का प्रमाण प्रस्तुत कर सकते हैं जैसा कि क्रमांक संख्या 7 में उल्लिखित है।

दावे के फर्जी अथवा धामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता / —
 लवनीत हांडा
 रेस्ट्रिक्टेड परिसमापक, सैनरा टेक प्राइवेट लिमिटेड
 (रेस्ट्रिक्टेड परिसमापन के तहत)

तिथि : 12 जनवरी 2026
 स्थान : दिल्ली

पंजीकरण सं. :IBBI/PA-002/IP-NO1048/2020-2021/13386

प्रपत्र नं. 14
 विनियम -33(2) देखें.
वसूली अधिकारी कार्यालय- I/ II
ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी-1)
 चतुर्थ तल, जीएन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली-110001

डिमांड नोटिस

ऋण वसूली और दिवालियापन अधिनियम, 1993 की धारा 25 से 28 और आयकर अधिनियम, 1961 की द्वितीय अनुसूची के नियम 2 के तहत नोटिस।

आरसी / 388 / 2025

यूनियन बैंक ऑफ इंडिया (कारपोरेशन बैंक)

बनाम
मैसर्स अमरेश कुमार सिंह

सेवा में
 (सीडी 1) अमरेश कुमार सिंह पुत्र चंद्र मौज सिंह, 2एफ-104, ए डब्ल्यूएचओ अपार्टमेंट्स, गुरुजिंदर विहार, फोर्केट-5, सेक्टर-सीएच1, ग्रेटर नोएडा, यूपी-201208
 (सीडी 2) पूजा सिंह पत्नी अमरेश कुमार सिंह, 2एफ-104, ए डब्ल्यूएचओ अपार्टमेंट्स, गुरुजिंदर विहार, फोर्केट-5, सेक्टर-सीएच1, ग्रेटर नोएडा, उत्तर प्रदेश-201208
 (सीडी 3) मैसर्स निवास प्रमोटर्स प्राइवेट लिमिटेड, बी-51/3, पहली मंजिल, टावर बी, द कोरेथम, सेक्टर 62, नोएडा, उत्तर प्रदेश-201301 इसके अलावा, प्लॉट नंबर 9एफ और 9जी, कोरुच नंबर 171, दूसरी मंजिल, 2ए, स्ट्रीट नंबर 3, इण्डोरबाद, दिल्ली-85

यह अधिसूचित किया जाता है कि पीठासीन अधिकारी, ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी-1) द्वारा **टीए/2136/2022** में पारित आदेशों के अनुसार पंजीकृत प्रमाण पत्र के अनुसार, रुपये-6053304.46 की राशि, लभित और दिनांक 01/07/2021 से वसूली तक **@11.60%** मासिक चक्रवृद्धि ब्याज की दर से भावी ब्याज तथा रुपये-39005 (रुपये उन्नालीस हजार पाँच रुपये मात्र) की लागत आपके विन्द (संयुक्त रूप से और अलग-अलग / पूर्णतः / सीमित रूप से) देय हो गई है।

2. इस नोटिस के माध्यम से आपको प्रकाशन के 15 दिनों के भीतर उपरोक्त राशि का भुगतान करने का निर्देश दिया गया है। ऐसा न करने पर बैंकों एवं वित्तीय संस्थाओं को देय राशि वसूली अधिनियम, 1993 और उसके अधीन नियमों के प्रावधानों के अनुसार वसूली की जाएगी।

3. आपको सुनवाई की अगली तारीख को या उससे पहले एक हलफनामे पर अपनी संपत्ति का विवरण घोषित करने का आदेश दिया जाता है।

4. आपको आदेश दिया जाता है कि दिनांक 24.02.2026 को 10:30 बजे अयोध्यासहरी के सम्मक्ष आगे की कार्यवाही हेतु उपस्थित हों।

5. उपरोक्त राशि के अतिरिक्त, आप भुगतान करने के लिए भी उत्तरदायी होंगे:

(क) इस तरह के ब्याज के रूप में प्रमाण पत्र / सीमित कार्याधी की इस सूचना के तुरंत बाद शुरू होने वाली अवधि के लिए देय है।

(ख) इस नोटिस और बाट और अन्य प्रक्रियाओं और देय राशि की वसूली के लिए की गई अन्य सभी प्रक्रियाओं की तामील के संबंध में किए गए सभी लागत, शुल्क और ख्य।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत दिनांक 03.01.2026 को दिया गया।

हस्ता / —
 रविंदर कुमार तामर
 वसूली अधिकारी-1
 ऋण वसूली अधिकरण दिल्ली (डीआरटी-1)

भारतीय लघु उद्योग विकास बैंक

प्रथम तल, आत्मा राम हाउस, 1, टॉर्स्टॉय मार्ग, नई दिल्ली-110001. वेबसाइट - www.sidbi.in

बिक्री की सूचना

निरवानी ग्लोबल की चल संपत्तियों की बिक्री हेतु बिक्री सूचना (नियम 6(2) का परंतुक देखें)

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति अधिनियम 2002 के तहत चल आस्तियों के विक्रय के लिए ई नीलामी का प्रतिभूति हित (प्रवर्तन) नियम, 2002 के उपबंध 6(2) के साथ पड़ा जाए।

जन सामान्य को एतद्वारा सामान्य रूप से एवं विशेष रूप से उधारकर्ता एवं गारंटीकर्ताओं को यह सूचित किया जाता है कि नीचे वर्णित चल संपत्तियों, भारतीय लघु उद्योग विकास बैंक (सिडबी), सुरक्षित ऋणदाता के पक्ष में बंधक / भार में हैं, जिनका मौलिक विकास सिडबी के प्राधिकृत अधिकारी द्वारा ले लिया गया है, और इसे 'जहां है जैसा है' 'जो भी है', तथा 'जहां जो कुछ भी है' के आधार पर दिनांक 13.02.2026 को बेचा जाएगा। यह विक्रय नीलामी दिनांक 29.02.2024 तक की तारीख के अनुसार अधिनियम की धारा 13 (2) के तहत दिनांक 04.03.2024 के माना नोटिस के अनुसार 40,65,163 /- ₹0 (चालीस लाख पैंसठ हजार एक सौ तिरसठ रुपये मात्र) की वसूली की जा सके, जिसमें सिडबी, सुरक्षित लेनदार को देय ब्याज और अन्य राशिधा भी शामिल हैं (वर्तमान बकाया राशि दिनांक 10 दिसंबर, 2025 तक समायोजित करने के बाद मात्र 36,86,202 रुपये) निर्वाणी ग्लोबल (ऋणकर्ता और दृष्टिबंधककर्ता) से सुरक्षित लेनदार और श्रीमती कमलजीत कौर (गारंटर / दृष्टिबंधककर्ता) है। चल संपत्तियों की ई-नीलामी कार्यक्रम के अनुसार होगी और सुरक्षित मूल्या और धरोहर राशि (ईएमडी) नीचे दी गई तालिका में वर्णित है:

क्र. सं.	संपत्ति विवरण	क्रमांक प्रकार	सुरक्षित मूल्या (रुपये में)	धरोहर राशि जमा (रु. में)
1	ऋणकर्ता की सभी चल संपत्तियां प्लॉट संख्या डी-9, साइट-पी, यूपीएसआईडीसी औद्योगिक क्षेत्र, सूरजपुर, ग्रेटर नोएडा, उत्तर प्रदेश-201306 (फिएए पर लिया गया परिसर) में स्थित हैं। विशेष: संयंत्र और मशीनरी- एन-95 मार्क बनाम की मशीन श्री/श्रीमती सीता एवं श्री/श्रीमती सुनील डी/श्रीमती सुनील एवं श्री/श्रीमती विवेक शर्मा	मौलिक	रु. 42,50,000 (रुपये ब्याजोस लाख पचास हजार मात्र)	रु. 4,25,000 (रु. चार लाख पच्चीस हजार मात्र)

इच्छुक बोलीदाताओं द्वारा संपत्तियों का निरीक्षण 20.01.2026 और 30.01.2026 को सुबह 10.00 बजे से शाम 5.00 बजे के बीच किया जा सकता है। ईएमडी जमा करने की अंतिम तिथि 09.02.2026 को शाम 5.30 बजे तक है। नीलामी 13.02.2026 को दोपहर 3.00 बजे से शाम 4.00 बजे के बीच https://sidbi.auctiontiger.net पर ऑनलाइन प्लेटफॉर्म के माध्यम से आयोजित की जाएगी, जिसमें नीलामी समाप्त होने तक प्रत्येक बार 5 मिनट की अवधि का असीमित विस्तार दिया जाएगा। इच्छुक बोलीदाता किसी भी अन्य प्रश्न के लिए प्राधिकृत अधिकारी श्री मुरली कुमार चुक्रेती, उप महाप्रबंधक (पब्लिक) :91-9902178800) और श्रीमति नंदिता राठी, कानूनी कार्यकारी (संपर्क :91-9991688829) से संपर्क कर सकते हैं।

बिक्री की विस्तृत शर्तों और नियमों के लिए कृपया सिडबी सुरक्षित ऋणदाता की वेबसाइट नज़रत: www.sidbi.in में दिया गया लिंक (निविदा) देखें।

हस्ता / —
 रंधाना : नई दिल्ली
 दिनांक: 12-01-2026

प्राधिकृत अधिकारी
 भारतीय लघु उद्योग विकास बैंक

IndiaShelter Home Loans
 पंजीकृत कार्यालय : प्लॉट-16, डीसी मंजिल, सेक्टर-44, इस्टीडयूशनल एरिया, गुरुग्राम, हरियाणा-122002

इंडिया शेल्टर फाइनैस कॉर्पोरेशन लिमिटेड

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति अधिनियम, 2002 (जिसे आगे 'अधिनियम' कहा गया है) के नियम 8(6) के साथ नियम 8(6) के तहत अवल परिसंपत्तियों की बिक्री हेतु नीलामी बिक्री सूचना। आम जनता और विशेष रूप से उधारकर्ता(ओं), सह-उधारकर्ता(ओं) और गारंटर(ओं) या उनके कानूनी वारिस(ओं) या प्रतिनिधियों को सूचित किया जाता है कि इंडिया शेल्टर फाइनैस कॉर्पोरेशन लिमिटेड (जिसे आगे सुरक्षित लेनदार कहा गया है) के पास गिरवी रखी/बंधक रखी गई नीचे वर्णित अवल संपत्तियों का विवरण, जिसका हकजा सुरक्षित लेनदार के अधिकृत अधिकारी द्वारा ले लिया गया है, जिसका पंजीकृत कार्यालय पता है: छठी मंजिल, प्लॉट संख्या 15, इस्टीडयूशनल एरिया, सेक्टर 44, गुरुग्राम, हरियाणा -122002, सीआईएन: U65922HR1998PL042782, फोन नंबर + 91-124-4131800, को उधारकर्ताओं, सह-उधारकर्ताओं और गारंटरों से सुरक्षित लेनदार को देय राशि की वसूली के लिए नीचे उल्लिखित तिथियों पर "जैसा है, जहां है", "जैसा है वैसे है" और "जो कुछ भी है" के आधार पर बेचा जाएगा। यह बिक्री प्राधिकृत अधिकारी द्वारा नीचे उल्लिखित स्थान पर की जाएगी।

ऋण खाता संख्या/एपी संख्या और उधारकर्ता(ओं) /सह-उधारकर्ता(ओं) /गारंटर(ओं) का नाम	धारा 13(2) के तहत मांग सूचना की तिथि और राशि	कमा की तिथि और प्रकार	सुरक्षित मूल्य	संपत्ति के निरीक्षण की तिथि एवं समय
HL1SCHLONS000005026794/AP10045807 श्रीमान /श्रीमती मंजू बाबा और श्रीमान /श्रीमती विष्णु	12-नवंबर-2024 और रू. 994396/- (नी लाख बीसवने हजार तीन सौ चौरासठ रुपये मात्र) बोली में बूटि राशि 10000/-	कमा की तिथि और प्रकार प्रतीकात्मक कमा 24 जनवरी 2025	कुल बकाया राशि दिनांक 12 जनवरी 2024 तक राशि 994396/- (सैंढे नौ लाख बीसवने हजार तीन सौ चौरासठ रुपये मात्र)	आखिरी मूल्य 11,85,000/- (ग्यारह लाख पचासी रुपये मात्र) बनाया जमा (ईएमडी) 118500/- (एक लाख अठारह हजार तीन सौ रुपये मात्र)
LA15VLLONS000005070620/AP-10168013 श्रीमान/श्रीमती देवी देवी और श्रीमान/श्रीमती प्रदीप सिंह	11-अप्रैल-2025 और रू. 681338/- (छह लाख इकतीस हजार तीन सौ अठ्ठाईस रुपये मात्र) बोली में बूटि राशि 10000/-	कमा की तिथि और प्रकार प्रतीकात्मक कमा 03-जुलाई-25	कुल बकाया राशि 10-04-2025 रू. 681338 /- (छह लाख इकतीस हजार तीन सौ अठ्ठाईस रुपये मात्र) 11 अप्रैल 2025 से लागू होने वाले अतिरिक्त ब्याज सहित	आखिरी मूल्य 10,05,000/- (दस लाख पाँच हजार रुपये मात्र) बनाया जमा (ईएमडी) 1,00,500/- (एक लाख पाँच सौ रुपये मात्र)
HL1SRNLONS000005090340/AP10219935 श्रीमान/श्रीमती सविता एवं श्रीमान/श्रीमती विनोद कुमार	11-अप्रैल-2025 और रू. 1113946/- (ग्यारह लाख अठ्ठाईस हजार दो सौ चौरासी रुपये मात्र) बोली में बूटि राशि 10000/-	कमा की तिथि और प्रकार प्रतीकात्मक कमा 03-जुलाई-25	कुल बकाया राशि दिनांक 10-अप्रैल-2025 तक 1119246/- रुपये (ग्यारह लाख उन्नीस हजार दो सौ चौरासी रुपये मात्र) 11 अप्रैल 2025 से लागू होने वाले अतिरिक्त ब्याज सहित	आखिरी मूल्य 13,85,000/- (तेरह लाख पचासी हजार रुपये मात्र) बनाया जमा (ईएमडी) 143500/- (एक लाख तैंतीस हजार पाँच सौ रुपये मात्र)

अवल संपत्ति/सुरक्षित परिसंपत्ति का विवरण: वसूली संख्या 1/2017-18, मिसल संख्या 07, पड़ा संख्या 02, ग्राम 9 डीडब्ल्यूएम, ग्राम परिषद 29 डीडब्ल्यू, थाना वातरावर 335524 में स्थित संपूर्ण मूल्य, जिसका क्षेत्रफल लगभग 1805.25 वर्ग फुट है। सीमाएं: पूर्व में निजी माली, पश्चिम में अमरकोट सिंह पुत्र रमेश सिंह, उत्तर में जीत सिंह पुत्र रमेश सिंह, दक्षिण में मनी।

अवल संपत्ति/सुरक्षित परिसंपत्ति का विवरण: वसूली संख्या 1/2017-18, मिसल संख्या 07, पड़ा संख्या 02, ग्राम 9 डीडब्ल्यूएम, ग्राम परिषद 29 डीडब्ल्यू, थाना वातरावर 335524 में स्थित संपूर्ण मूल्य, जिसका क्षेत्रफल लगभग 1805.25 वर्ग फुट है। सीमाएं: पूर्व में निजी माली, पश्चिम में अमरकोट सिंह पुत्र रमेश सिंह, उत्तर में जीत सिंह पुत्र रमेश सिंह, दक्षिण में मनी।

अवल संपत्ति/सुरक्षित परिसंपत्ति का विवरण: वसूली संख्या 16, पड़ा संख्या 2407, संपत्ति चौक, नगर पालिका मंडा, हनुमानगढ़ में स्थित संपूर्ण संपत्ति, जिसका क्षेत्रफल लगभग 1110.12 वर्ग फुट है। पूर्व में शिव मन्थान, पश्चिम में 15 फुट चौड़ी सड़क, उत्तर में राजेश और दक्षिण में प्रमू राम।

अवल संपत्ति/सुरक्षित परिसंपत्ति का विवरण: वसूली संख्या 18, पड़ा संख्या 2407, संपत्ति चौक, नगर पालिका मंडा, हनुमानगढ़ में स्थित संपूर्ण संपत्ति, जिसका क्षेत्रफल लगभग 1110.12 वर्ग फुट है। पूर्व में शिव मन्थान, पश्चिम में 15 फुट चौड़ी सड़क, उत्तर में राजेश और दक्षिण में प्रमू राम।

अवल संपत्ति/सुरक्षित परिसंपत्ति का विवरण: वसूली संख्या 511, ग्राम पंचायत देवदार, थाई नोहर, जिला हनुमानगढ़ 335523, राजस्थान की संपूर्ण भूमि। सीमा: पूर्व में मनी, पश्चिम में शंकर लाल नायक, उत्तर में राजेश कुमार नायक, दक्षिण में मनी।

ईएमडी जमा करने का स्थान / नीलामी का स्थान: पहली मंजिल, बालाजी कॉम्प्लेक्स, चंडीगढ़ हॉस्पिटल रोड, बस स्टैंड के सामने, बाबा श्याम सिंह कॉलोनी, हनुमानगढ़, राजस्थान 335512

भुगतान तिथि: सभी भुगतान इंडिया शेल्टर फाइनैस कॉर्पोरेशन लिमिटेड के पक्ष में डिमांड ड्राफ्ट/आरटीजीएस/एनईएफटी द्वारा किए जाएंगे।

बिक्री के विस्तृत नियम और शर्तों के लिए, कृपया प्रतिभूति लेनदार की वेबसाइट www.indiashelter.in देखें या अधिकृत अधिकारी श्री विनय राणा (988805030) से संपर्क करें।

दिनांक: 13.01.2026 स्थान: राजस्थान

"FORM NO. INC-26"
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the Company from one state to another.
Before the Central Government.
(Regional Director, Northern Region, New Delhi)
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
INTELLECTUAL CORPORATE ADVISORS PRIVATE LIMITED
having its Registered Office at Lower Ground Floor, Plot No. 68, Okhla Phase-III, New Delhi-110020.
.....Applicant Company
Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government, Power delegated to Regional Director, under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting of the Company held on **Monday, 10th November, 2025** to enable the Company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of Haryana".
Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, at the address B-2, Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within fourteen days of the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:
Lower Ground Floor, Plot No. 68, Okhla Phase-III, New Delhi-110020
On behalf of the Board
For Intellectual Corporate Advisors Private Limited
Sd/-
(Niranjan Kumar Gupta)
Director
Date : 13.01.2026
Place: Delhi
DIN : 00923680

PUBLIC NOTICE
I, Nipun Mahajan, owner of House No. A-7, Sector-22, Noida (U.P.), have lost/misplaced the original sale deed/lease deed and related chain documents of the said property, limited to and with respect to the transfer deed executed by Mr. Ashok Kumar Sethi and Smt. Nirmala Devi Sethi in favour of Mr. Ramesh Kumar Dutta and Smt. Arun Prabha Dutta.
In case the aforementioned documents are found, please return to the above mentioned address.
Any use or misuse of the said documents shall be illegal and void, and the person concerned shall be solely responsible for the consequences thereof.
Date: 12-01-26 | Place: Noida
Sd/-
Nipun Mahajan

THE BUSINESS DAILY FOR DAILY BUSINESS
FINANCIAL EXPRESS

FORM A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS SENRA TECH PRIVATE LIMITED
1. Name of Corporate Person **SENRA TECH PRIVATE LIMITED**
2. Date of Incorporation of Corporate Person **19/05/2017**
3. Authority under which Corporate Person is incorporated/registered **Registrar of Companies, Delhi (Incorporated under the Provisions of Companies Act, 2013)**
4. Corporate identity number / limited liability identity number of Corporate Person **U74999DL2017PTC317865**
5. Address of the registered Office and Principal office (if any) of Corporate Person **Regd. Office: N-161, 5th Floor, Yusuf Sarai, Gautam Nagar Noida, New Delhi - 110049
Principal Office: N.A.**
6. Liquidation commencement date of Corporate Person **8th January 2026**
7. Name, address, email address, telephone number and the registration number of the Liquidator **Name: Loveneet Handa
Address: 201, 2nd Floor, Park View Complex 48, near Reliance Fresh, Hassanpur, I.P. Extension, Patparganj, Delhi 110092
Email: liquidation.senratech@gmail.com
loveeneet.cs@gmail.com
Contact Number: 9818664478
Regn.No: IBB/PA-002/IP-No1048/2020-2021/13386
7th February 2026**
8. Last date for submission of claims:
Notice is hereby given that **Senra Tech Private Limited** has commenced voluntary liquidation on **8th January, 2026**.
The stakeholders of **Senra Tech Private Limited** are hereby called upon to submit proof of their claims, on or before **7th February 2026**, to the liquidator at the address and email id mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, post or electronically.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Loveneet Handa
Voluntary Liquidator, Senra Tech Private Limited
(Under Voluntary Liquidation)
Date: 12.01.2026
Place: Delhi
Registration No: IBB/PA-002/IP-No1048/2020-2021/13386

Form No.5 DEBTS RECOVERY TRIBUNAL, LUCKNOW
6201/1, University Road, Near Hanuman Setu Mandir, Lucknow-226207
(Area of Jurisdiction - Part of Uttar Pradesh)
Summons for filing Reply & Appearance by Publication.
O.A.No.763/2025
(Summons to defendant under Section 19(3), of the Recovery of Debts due to Banks and Financial Institutions Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules, 1993)
Original Application No.763 of 2025
Indian BankApplicant
Versus
M/S Shakti Sports Industries and othersDefendants
To,
1. M/S Shakti Sports Industries through its Proprietor Hari Om Tomer Registered office at 1284/1, Madhav Puram, Delhi Road, District-Meerut (U.P.)-250002.
2. Shri Hari Om Tomer S/o Shri Rishi Pal Singh Tomer R/o 656, Shiv Shakti Nagar, Distt-Meerut (U.P.)250002.
3. Smt Shailee W/o Shri Hari Om Singh Tomer R/o House No.766, Shiv Shakti Nagar, Near Madan Mohan Malviya School, Distt-Meerut (U.P.)250002.
4. Shri Dinesh Singh Tomar S/o Shri Hari Om Singh Tomer R/o House No.766, Shiv Shakti Nagar, Near Madan Mohan Malviya School, Distt-Meerut (U.P.)250002
In the above noted application you are required to file reply in paper Book form in two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on **24.02.2026** at 10.30 A.M. failing which the application shall be heard and decided in your absence.
Registrar
Debts Recovery Tribunal
Lucknow
End: As above

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PERFECT RADIATORS AND OIL COOLERS PRIVATE LIMITED
RELEVANT PARTICULARS
1. Name of corporate debtor **Perfect Radiators and Oil Coolers Private Limited**
2. Date of incorporation of corporate debtor **16-06-2003**
3. Authority under which corporate debtor is incorporated / registered **RDC Delhi**
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor **U34300DL2003PTC120935**
5. Address of the registered office and principal office (if any) of corporate debtor **Regd. Office: B-101, Okhla Industrial Area, Phase II, New Delhi - 110020.**
6. Insolvency commencement date in respect of corporate debtor **07-01-2026 (Order uploaded on 12.01.2026)**
7. Estimated date of closure of insolvency resolution process **06-07-2026**
8. Name and registration number of the insolvency professional acting as interim resolution professional **Name : Bhooresh Gupta
Regn. No : IBB/IPA-001/IP-P-01468/2018 -2019/12271**
9. Address and e-mail of the interim resolution professional, as registered with the Board **Address: 645A/5338, Janki Vihar Colony, Sector-I, Prabhakar Chauraha, Jankipuram, Lucknow, Uttar Pradesh-226031
Email : cabhoreshgupta@gmail.com**
10. Address and e-mail to be used for correspondence with the interim resolution professional, as registered with the Board **Address: B/28, 3rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi-110005
Email : crip.perfect@gmail.com**
11. Last date for submission of claims **26-01-2026**
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional **Not Applicable**
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) **Not Applicable**
14. (a) Relevant Forms and (b) Details of authorized representatives are available at: **Web link: https://www.avmresolution.com/legal-framework/lbc-forms
https://bbi.gov.in/en/home/downloads
Physical Address: Not Applicable**
Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of a corporate insolvency resolution process of the Perfect Radiators and Oil Coolers Private Limited on 07-01-2026 (order uploaded on 12-01-2026).
The creditors of Perfect Radiators and Oil Coolers Private Limited, are hereby called upon to submit their claims with proof on or before 26-01-2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
(Bhooresh Gupta)
Interim Resolution Professional
Perfect Radiators & Oil Coolers Private Limited.
AFA Valid upto: 31.12.2026
Date: 13.01.2026
Place: New Delhi

SIDBI BANK OF INDIA
1st Floor, Atma Ram House, 1, Tolstoy Marg, New Delhi-110001. Website - www.sidbi.in
NOTICE OF SALE
Sale notice for sale of Movable Property of Nirwaani Global [See proviso to Rule 6(2)]
E-Auction Sale Notice for Sale of Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower and Guarantors that the below described Movable property hypothecated/charged to the SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA (SIDBI), Secured Creditor, the physical possession of which has been taken by the authorised officer of SIDBI, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on **13.02.2026**, for recovery of Rs. 40,65,163 (Rupees Forty Lakh Sixty-Five Thousand One Hundred Sixty-Three only) as on 29.02.2024 as per demand notice u/s 13 (2) of the Act dated 04.03.2024 together with interest and other monies due to SIDBI, Secured Creditor (the present dues Rs. 36,86,202 (Rupees Thirty-Six Lakh Eighty-Six Thousand Two Hundred and Two only, after adjusting the amount received as on December 10, 2025), Secured Creditor from Nirwaani Global (Borrower) and Smt. Kamaljit Kaur (Guarantor/Hypothecator). The e-auction of the Movable properties shall take place as per the auction schedule and the reserve price and the earnest money deposit (EMD) are as mentioned in the table below:

Sl No	Property Details	Possession Type	Reserve Price (In Rs.)	Earnest Money Deposit (In Rs.)
1.	All the movable properties of the borrower and situated at Plot no. D-9, Site-B, UPSIDC Industrial Area, Surajpur, Greater Noida, UP- 201306 (rented Premises) Specific Plant and Machinery- N-95 mask making machine (Manufacturer- Guangzhou Good time trading company listed, Room 436, No. 4, East second street, Guangwu Huijing square, Huadu, District Guangzhou, China).	Physical	Rs. 42.50 Lakh (Rupees Forty-Two Lakh Fifty Thousand only).	Rs. 4.25 Lakh (Rupees Four Lakh Twenty-Five Thousand only).

The properties can be inspected by the intending bidders on 20.01.2026 and 30.01.2026 between 10:00 am to 5:00 PM. The last date for deposit of EMD is 09.02.2026 by 5:30 PM. The sale would be conducted through online platform at <https://sidbi.auctiontiger.net> on 13.02.2026, between 03:00 PM to 04:00 PM with unlimited extension of 5 minutes duration each till conclusion of the sale. The intending bidder may contact the Authorised Officer Mr. Murali Kumar Vukanti, Deputy General Manager (Contact +91-9902178800) and Mrs. Nandita Rathi, Legal Executive (Contact +91-9991688829) for any further query.
For detailed terms and conditions of the sale, please refer to the link provided in SIDBI, Secured Creditor's website i.e. www.sidbi.in (Tender).
Sd/-
Authorised Officer
Place: New Delhi
Date: 12/01/2026
SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA

Bank of Baroda बैंक ऑफ़ बड़ौदा
Bank of Baroda, Hansi Gate, Bhiwani
ABRIDGED VEHICLE E-AUCTION NOTICE
Notice is hereby given to the public in general and in particular to the Borrower (s), and Guarantor (s) that Bank has repossessed/seized the Hypothecated Motor Vehicle mentioned below in exercise of the powers conferred under Hypothecation/Loan Agreement executed by the parties and Vehicle will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower/s/Guarantor/s/Vehicle/Total Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Name & address of Borrower/s / Guarantor	Vehicle Make & Model RTO Regd No.	Total Dues	Vehicle/Movable Asset Inspection date & Time	Date of E-Auction Time of E-auction	1.EMD deposit Account No. 2. IFSC Code 3.Bank of Baroda Branch Account No. 65630015181869 IFSC Code: BARB0VJBWAN	1.Reserve Price 2.Earnest Money Deposit (EMD) 3.Bid Increase Amount
M/s Shri Durgaji Ginning Factory (Through its proprietor Mr. Pawan Kumar) Address: Tosham Road, Village Bapura, Bhiwani-127111 Mr. Pawan Kumar (Proprietor of M/s Shri Durgaji Ginning Factory) R/o House No. 547, Dalan Pana, Village Bapura, Bhiwani-127111	Hypothecation of Toyota Kirloskar Motor Fortuner (MT) with Registration Number: HR-16AA-0851, Engine Number: 1GDA680310, Chassis Number: MBJA3G5000574746-0922, Color of Vehicle: Super White, Owner Name: M/s Shri Durgaji Ginning Factory	Rs. 34,68,399.46 (Rupees Thirty-Four Lakhs Sixty-Eight Thousand Three Hundred Ninety-Nine and Forty-Six paise only) plus further unapplied interest and other charges w.e.f. 16-11-2025 [Please note that all the miscellaneous charges, challans, GST etc. to be borne by the successful bidder (H1 Bidder)]	19.01.2026 to 03.02.2026 (Excluding Public Holiday subjected to prior appointment) From 11:00 AM to 04:00 PM	04.02.2026 from 2:00 P.M. to 06:00 P.M.		1. Rs. 19,55,000/- 2. Rs. 1,95,500/- 3. Rs. 20,000/-

For detailed terms and conditions of sale, please refer/visit to the website link <https://bankofbaroda.bank.in/e-auction> and online auction portal Baanknet.com. Also, prospective bidders may contact the Authorised officer Ms Indu Khatak on Mobile No. 8398000906.
Date : 12.01.2026 Place :- Bhiwani Authorised Officer, Bank of Baroda.

CONTINENTAL SECURITIES LIMITED
REGD OFFICE: FLAT NO. 301, METRO PLAZA, PARIVAHAN MARG, JAIPUR, RAJASTHAN- 302001
CIN: L67120RJ1990PLC005371, Email: continentalsecuritieslimited@gmail.com
Website: www.continentalsecuritiesltd.com
UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2025
The board of directors of continental securities limited (the company) at its meeting held on January 12, 2026, approved the un-audited financial results of the company, for the quarter and nine months ended December 31, 2025.
The results, along with the Auditor's Limited Review Report have been posted on the company's website at <https://www.continental securitiesltd.com/quarterly-financial> and can be accessed by the Scanning the QR code.
By order of the Board
For continental securities Limited
Sd/-
Rajesh Khutia
Managing Director
Date: 12.01.2026
Place: Jaipur
Note:-The above information is in accordance with Regulation 33 read with regulation 47(1) of the SEBI (Listing obligations and disclosure requirements) Regulations, 2015.

PUNJAB NATIONAL BANK
Circle Office : Raj Tower, Shivaji Nagar, Delhi Road, Saharanpur - 247001
SYMBOLIC POSSESSION NOTICE
Whereas, the undersigned being the authorized officer of the PUNJAB NATIONAL BANK, Saharanpur under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 03 of the security Interest (Enforcement) Rules, 2002 issued a demand notice on the mentioned against each account calling upon the respective borrower/s to repay the amount mentioned against each account within 60 days from the date of notice / date of receipt of the said notice. The borrowers & Guarantors having failed to repay the amount, notice is hereby given to the borrowers/ Guarantors and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with Rule 8 of the security interest enforcement rules 2002. The borrower's / Guarantor's/Mortgagor's attention is invited to provisions of sub-section (4) of section 13 of the act in respect of time available to redeem the secured assets. The borrower in particular and public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to charge of PUNJAB NATIONAL BANK, Saharanpur for an amount, interest and charges thereon.

S. No.	Name of the Account	Description of the Property mortgaged and the Borrower (Owner of the Property)	Amount Outstanding as on demand notice	Date of demand Notice	Date of Symbolic Possession notice affixed
1.	PNB : Ganna Samiti, Saharanpur Smt. Kamlesh W/o Sh. Manohar Lal R/o H. No. Q-7, Near Gurudwara, Hakikat Nagar, Saharanpur -247001 & (Guarantors) Sh. Manohar Lal S/o Sh. Khemchand R/o H. No. Q-7, Near Gurudwara, Hakikat Nagar, Saharanpur-247001 & Ms. Lavisha D/o Sh. Nand Kishor R/o Qtr. No. 1, Near Gurudwara, Hakikat Nagar, Saharanpur-247001	All that part & parcel of One residential house northern part of Qtr. No. Q-7 measuring area 59.01 Sq. Yards or 49.33 Sq. Mtr. pertaining MPL No.2-C/1767/Q-7, consisting of all construction therein and land beneath the same with internal construction with roof with all rights related to it situated at Mohalla/Hakikat Nagar, Saharanpur owned by Smt. Kamlesh W/o Sh. Manohar Lal by the decree passed by the Hon'ble Court of Civil Judge (Junior Division), Saharanpur in the original case no. 67/2018 (Kamlesh v/s Manohar Lal & Ors.) Boundaries as per decree of Court : East- Qtr No. Q-8, West- Qtr No. Q-6, North-Rasta Gali, South- Remaining part of house owned by Phool Kumar & Others	Rs. 9,83,464.39/- Rupees Nine Lakh Eighty-Three Thousand Six Hundred and Fourty-Nine Paise only + fur. Interest + Bank Expenses.	18.07.2025	08.01.2026
2.	PNB : Titron, Saharanpur Shri Pradeep Kumar Verma s/o Shri Lal Singh R/o Vill. Madhopur, Po. Titron, Paragana, Gangoh, Tehsil. Nakur, Saharanpur - 247343 (U.P.) & Shri Satender Singh S/o Shri Mahender R/o H. No. 200, Vill. Pindora Jahangirpur, P.O. Pindora, Thana. Jhijnhana Distt. Muzaffarnagar-247778 (U.P.)	All that part & parcel of one Residential property measuring area 480 Sq Meters or 572 Sq Yards situated at Village Madhopur, Po. Titron, Paragana, Gangoh, Tehsil. Nakur, Distt. Saharanpur in the name of Shri Pradeep Kumar S/o Shri Lal Singh registered at Book No.1, Volume No. 2370 Page No. 89 Addl. Book No. 1, Volume No. 2526 Pages No. 419/428 at S/RNo. 2448 dated 28/02/2002 in the office of Sub-Registrar Nakur, Saharanpur. Boundaries as per Sale Deed : East- Rasta share Aam & House of Kabadi, West: Plot of Janeshwar, North: House of Kabadi & open land of Raghuvir Gadiyara, South: Raste share Aam	Rs. 5,77,178.16/- Rupees Five Lakh Seventy Seven Thousand, one Hundred Seventy Eight & paise Paise only + fur. Interest + Bank Expenses.	14.10.2025	07.01.2026

Dated : 12.01.2026 Place : Saharanpur (U.P.) Chief Manager/ Authorised Officer

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: Chola Crest C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, India, Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.
POSSESSION NOTICE UNDER RULE 8 (1)
WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13[12] read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13[4] of the Act read with Rule 3 of the Rules made there under.
The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges. Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

SL NO	NAME AND ADDRESS OF APPLICANT & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
[A]	[B]	[C]	[D]	[E]	[F]
1.	Loan Account Nos. HE01XBL00000106537 & HE01XBL00000111940) 1.JASBIR SINGH (APPLICANT), H. No. 188, 189, 2ND FLOOR, BLOCK-T, NANHEY PARK, UTTAM NAGAR, D.K. MOHAN GARDEN, DELHI - 110059 2.REENA SINGH (CO-APPLICANT), H. No. 188, 189, 2ND FLOOR, BLOCK-T, NANHEY PARK, UTTAM NAGAR, D.K.MOHAN GARDEN, DELHI - 110059 3.REENA SINGH (CO-APPLICANT), PLOT NO. 93, BLOCK-D, NANHEY PARK, UTTAM NAGAR, NEW DELHI - 110059 4.JASBIR SINGH (THROUGH ITS PROP. JASBIR SINGH) (CO-APPLICANT), PLOT NO. T-12A, BLOCK-T, UTTAM NAGAR, DELHI - 110059	09/10/2025	Rs. 9392032.00 as on 09/10/2025	BUILT UP PROPERTY BEARING PLOT NO. 93, LAND AREA MEASURING 100 SQ. YDS., I.E. 83.61 SQ. MTRS. WITH ROOF RIGHTS OUT OF KHASRA NO. 21/19/2, SITUATED IN THE REVENUE ESTATE OF VILLAGE MATIALA, DELHI STATE DELHI, COLONY KNOWN AS LEKH RAM PARK, BLOCK-D NOW KNOWN AS NANHEY PARK, UTTAM NAGAR, NEW DELHI - 110059, WITH FREEHOLD RIGHTS OF THE LAND UNDERNEATH, BOUNDED AS UNDER: EAST - OTHERS PLOT, WEST-OTHERS PLOT, NORTH-OTHERS PLOT, SOUTH-ROAD 20FT. WIDE	12 January - 2026 Symbolic
2.	Loan Account Nos. HE01XBQ00000083531 1.JAI PAL SHARMA (APPLICANT), HOUSE NO. 546, KH. NO. 1200/2, BLOCK-K, VILLAGE MALIK PUR KOHI, GALI NO. 14, DELHI - 110037 2.MUKESH BHARGAV (CO-APPLICANT), HOUSE NO. 546, KH. NO. 1200/2, BLOCK-K, VILLAGE MALIK PUR KOHI, GALI NO. 14, DELHI - 1100371	09/10/2025	Rs. 6263179.00 as on 09/10/2025	BUILT UP PROPERTY BEARING NO. 546, LAND AREA MEASURING 225 SQ. YDS., APPROX. OUT OF KHASRA NO. 1200/2/1 SITUATED AT BLOCK-K, GALI NO. 14, ABADI DEH OF VILLAGE RANG PURI, NEW DELHI - 110037, BOUNDED AS UNDER: EAST - ROAD FT. WEST - OTHER PROPERTY, NORTH - ROAD 15 FT., SOUTH - OTHER PROPERTY	12 January - 2026 Symbolic
3.	Loan Account Nos. XOHEDET00002491306 and XH0HEDET00003641654 1.ANIL KUMAR (APPLICANT), C- 120A, MOHAN GARDEN, UTTAM NAGAR, NEW DELHI - 110059 2.SHARMA TRADING CO. (THROUGH PROP. ANIL KUMAR) (CO-APPLICANT), C- 120A, MOHAN GARDEN, UTTAM NAGAR, NEW DELHI - 110059 3.KAVITA K (CO-APPLICANT), C- 120A, MOHAN GARDEN, UTTAM NAGAR, NEW DELHI - 110059 4.RAJ BALA (CO-APPLICANT), C- 120A, MOHAN GARDEN, UTTAM NAGAR, NEW DELHI - 110059	09-06-2025	Rs. 83,01,810/- as on 09-06-2025	PROPERTY BEARING NO. C-120-A, LAND AREA MEASURING 137.1/2 SQ. YDS., I.E., 115 SQ. MTRS., WITH ALL ITS ROOF/TERRACE RIGHTS, OUT OF TOTAL AREA MEASURING 275 SQ. YDS., OUT OF KHASRA NO. 731MIN TO 733MIN, SITUATED IN THE AREA OF VILLAGE NAWADA AND THE COLONY KNOWN AS MOHAN GARDEN, UTTAM NAGAR, NEW DELHI-110059, BOUNDED AS UNDER: EAST - ROAD 30 FT. WEST - PORTION OF PLOT NO. C-120, SOUTH - OTHER'S PLOT, NORTH - NALA ROAD 41 FT. WIDE	12 January - 2026 Symbolic

Date: 12 JANUARY - 2026
PLACE: DELHI / NCR
Authorised Officer
Cholamandalam Investment And Finance Company Limited